

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH

OA 2456/95

MA 1682/96

New Delhi this the 13th day of February, 1997
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Smt. Sumarti Devi
w/o Sh. Sukan Singh,
R/O 11 A, Teen Murti Marg, N/Delhi-11

(By advocate Sh. U. Srivastava .. Applicant

Vs.

1. Union of India through
the Secretary, Ministry of Defence,
Govt. of India, Delhi.
2. The Under Secretary,
Ministry of Defence,
Govt. of India, New Delhi.

(Mrs. Sumbul Rizvi Khan)

... Respondents

O R D E R (ORAL)

Applicant is aggrieved by the order dated 14.8.95 issued by the respondents rejecting her request for confirming her services with the Ministry. She has also sought a direction to the respondents to regularise her services with all consequential benefits.

2. Heard both the learned counsel for the parties and perused the pleadings and material on record. From the copies of the representations made by the applicant in 1988 and 1989, it is evident that the applicant had worked as Sweeper with a number of other persons besides the then Defence Minister, Shri K.C. Pant during the relevant period.
3. Respondents have filed their reply in which they have stated that Shri K.C. Pant, Raksha Mantri had engaged the applicant as daily wager at her residence u.e. from 18.4.1987 to 31.1.90 and during that period the respondents have paid her wages. They have further submitted that the engagement of the applicant as daily wager at the residence of the then Defence Minister was purely on co-terminous basis i.e. so long as Shri Pant continued as Defence Minister. These facts also appear to be borne out

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by the applicant's own representation wherein it is, inter-alia stated that she had worked with Mrs J.B.D. Souza for a period of two years and thereafter for one year with Rear Admiral Y.N.Inamdar. It is also seen from the copy of the representation of the applicant dated 15.7.95, that she/had worked with the then Defence Minister from 1.10.85 to 31.3.90 on daily wages without any break whereas in the representation dated 24.6.95, she has submitted that she had worked w.e.f. 1.10.85 to 27.10.95. These are inconsistent statements. Further, nothing has been placed on record to show that the applicant was appointed as Sweeper in the personal staff of the then Defence Minister Shri K.C. Pant w.e.f. 18.4.1987 to 3.12.89. Respondents have also taken the objection that this application is time barred.

4. In the above facts and circumstances, I find no merit of this application and it is accordingly dismissed. No order as to costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

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